

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 22 of 2020

IN THE MATTER OF:

Bharat Heavy Electricals Ltd.

...Appellant

Versus

Mr. Anil Goel,

Liquidator of Visa Power Ltd. & Anr.

...Respondents

**For Appellant: Mr. Punit Dutta Tyagi and Ms. Swastika Chakravarti,
Advocates**

**For Respondent: Mr. Guarav Mitra, Mr. Nipun Gautam and Mr. Kanishk
Khetan, Advocates for Respondent No. 1**

**Mr. Abhijeet Sinha and Mr. Kumarjit Banerjee, Advocates
for Respondent No. 2.**

O R D E R

09.06.2020 The arguments of Respondent No. 1 and Respondent No. 2 are completed. Heard Mr. Punit Dutta Tyagi, Advocate for the Appellant. The Appellant has already filed written submissions. The Appellant may file written submissions in rejoinder to the submissions made by the Counsel for Respondent Nos. 1 and 2. Learned Counsel for Respondent Nos. 1 and 2 are permitted to file brief written submissions not more than five pages within a week.

The matter is **Reserved for Judgement.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)